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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1471/95.

Dt. of Decision : 4-12-95.

T. Bhasker Rao

.. Applicant.

Vs

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Dept. of Telecommunications,
Govt. of India, Hyderabad.
2. The District Telecom Engineer,
Karimnagar District,
Dept. of Telecommunications,
Govt. of India,
Dist : Karimnagar (AP).
3. The Sub-Divisional Officer(Telecom),
Jagtiyal Sub-Division,
Dept. of Telecommunications,
Jagtiyal, Dist : Karimnagar (AP). .. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGS

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. The Chief General Manager, Telecommunications, A.P.Circle, Dept.of Telecommunications, Govt.of India, Hyderabad.
2. The District Telecom Engineer, Karimnagar Dist. Dept.of Telecommunications, Govt.of India, Karimnagar Dist.A.P.
3. The Sub Divisional Officer(Telecom) Jagital Sub Division, Dept.of Telecommunications, Jagital, Karimnagar Dist.A.P.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

ORDER

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As per Hon'ble Shri R. Rangarajan, Member (Admn)

Heard Shri P. Naveen Rao, learned counsel for the applicant and Shri N.V. Ramana, learned Standing Counsel for the respondents.

2. The applicant herein was initially engaged as a Casual Mazdoor in January, 1986 under respondent No. 3. He was continuously engaged as such, till April, 1987. Thereafter, he ~~was~~ ^{was} retrenched and was also not engaged.
3. This OA is filed praying for a direction to the respondents to re-engage him as a casual mazdoor on muster rolls basis and continue him in service with all consequential benefits.
4. The applicant was discharged way-back in April, 1987 i.e., about 8 years back. Hence, the long period of absence cannot be condonned.
5. However, the applicant has gained expertise in discharging his duties in the Telecom Department. Hence, preference has to be given to him for re-engagement if there is work in future compared to freshers from the open market.
6. In the circumstances, the following direction is given. "The applicant should be re-engaged if there is work in future in preference to freshers from the open market. In pursuance of this direction if he is going to be re-engaged none of the casual labourers who are already in service will be retrenched."
7. OA is ordered accordingly at the admission stage. No costs. //

R.RANGARAJAN
Member (Admn)

V.NEELADRI RAO
Vice-Chairman

Dtd.:The 4th Dec., 1995

Dictated in the open court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKAR
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 4-12-1995

~~ORDER/JUDGMENT~~

M.A./R.A./C.A.No.

O.A.No.

in

1471/95

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed. ~~at the adu~~ dismissed stage

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

along with OA copies

No Spare Copy ✓

